

The motion was adopted.

SHRI S.M. GURADDI: I introduce the Bill.

15.31 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

(Amendment of Article 340)

SHRI. SYED SHAHABUDDIN (Kishanganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SYED SHAHABUDDIN: I introduce the Bill.

15.32 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

(Amendment of Article 51A)

SHRI. SHANTARAM NAIK (Panaji): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI. SHANTARAM NAIK: I introduce the Bill.

15.32 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

(Insertion of new Article 347A)

PROF. NARAIN CHAND PARASHAR (Hamirpur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PROF. NARAIN CHAND PARASHAR: I introduce the Bill.

15.33 hrs.

NATIONAL PENAL CODE (AMENDMENT) BILL*

[English]

(Amendment of Section 323)

SHRI SHANTARAM NAIK (Panaji): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."